

S.No.29

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01.07.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

CP(IB) 319/10/HDB/2021
U/s 10 of IBC, 2016

IN THE MATTER OF:

Sahasra Investments Pvt Ltd

...Corporate Applicant

CORAM

**DR.VENKATA RAMAKRISHNA BADRINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH.VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel for the financial creditor Shri Narender Naik and proxy counsel for corporate debtor Ms.Amritha, on behalf of Ms.Rubaina S Khatoon, is present.

Both counsels submitted that the matter has been settled.

Learned Counsel for financial creditor has submitted that he has been instructed by the financial creditor to withdraw the company application.

In view of Submission that financial creditor is withdrawing the Company petition. Company Petition is disposed of as withdrawn. No costs.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)